

**IN THE COURT OF SESSIONS JUDGE, MAHILA COURT,
PERAMBALUR,**

**Present: Tmt.S.Malarvizhi, M.L.,
Sessions Judge,
Mahila Court, Perambalur.**

Friday, this the 5th day of June, 2020.

E. Bail No.119/2020,

Karuppaiya, 19/2020,
S/o.Venkatachalam,
2/33, Pappathiamman Kovil Street,
Neikuppai Post,
Veppanthattai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by Sub-Inspector of Police,
AWPS, Perambalur P.S.
Cr.No.11/2020.
Offences u/Ss. 5(L), (j), (ii) r/w 6 of POCSO Act.

... Respondent/Complainant.

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This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.K.Prabu Devan, S.Ramesh & A.Oomadurai, Advocates for the petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences u/Ss. 5(L), (j), (ii) r/w 6 of POCSO Act.

This Court has considered the submissions made by the learned Counsel for petitioner and the learned Special Public Prosecutor.

The petitioner was arrested for the alleged offences and he is in Judicial custody from 03.05.2020. Investigation is almost over. Medical examination of the accused is also completed. Considering the nature of the case and the fact that the petitioner is in judicial custody for nearly 32 days and the submissions made by both sides, this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-

(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of the Judicial

Magistrate -1, Perambalur.

(b) that the petitioner shall appear and sign before this Court daily twice at 10.00 a.m. and 4.00 p.m. after 01.07.2020 until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me in open court, this the 5th day of June, 2020.

S. Mahalingam
5.6.2020
Sessions Judge,
Mahila Court, Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Friday, this the 5th day of June, 2020.

E. Bail No.120/2020.

Ramar, 19/20, (A-4),
S/o.Arumugam,
156, South Street,
Thuraimangalam Village,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Perambalur P.S.
Cr.No.1275/2020.
Offence U/Ss.457 & 380 IPC.

... Respondent/Complainant.

* * * * *

This petition coming on this day before me for order in the form of e-bail by Thiruvargal.A.Pugazhendhi and D.Sugumaran, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/Ss.457 & 380 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 07.05.2020 and the petitioner was remanded on 12.05.2020 and the

petitioner/accused has not committed any such alleged offences and earlier bail application was dismissed by the learned Judicial Magistrate No.I, Perambalur in Cr.M.P.No.40/2020 dated 21.05.2020. He would further submit that the case property was recovered from A1 and if he is released on bail, he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor stated in his reply that the occurrence took place on 06.05.2020 and the accused arrested on 11.05.2020 and remanded on the same day. Already the lower court has dismissed the bail application and also stated that the property has been recovered. If he is released on bail, he may committed the similar offence and strongly opposed for granting bail.

On perusal of records, the petitioner was arrested on 11.05.2020 and property has been recovered. The learned Public Prosecutor strongly opposed for granting bail on the ground that if he is released on bail, he may committed the similar offence. It came to know that the investigation almost completed. The learned Public Prosecutor has not mentioned any previous offence against the accused. Considering the age of the petitioner, this Court granting bail on conditions:

(i) that the petitioner/accused is ordered to be released on bail on executing a bond for Rs.10,000/-with ^{one} blood surety, ^{and ordinary surety.} on 16.06.2020 to the satisfaction of the learned Judicial Magistrate No.I, Perambalur,

(ii) that the petitioner/accused shall appear and sign before the respondent police every Monday and Friday at 10.00 a.m. until further orders,

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me through email, this the 05th day of June, 2020.



5/6/2020
Principal District and Sessions Judge,
Perambalur.

D-nd

COPY TO:

1. The Judicial Magistrate No.I, Perambalur. *2305*
2. The Public Prosecutor, Perambalur. *2307*
3. The Sub-Inspector of Police, Perambalur P.S. *2306*
4. The Advocate for the petitioner. *2304*

5.6.2020

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,
Principal District and Sessions Judge,
Perambalur.**

Friday, this the 5th day of June, 2020.

E. Bail No.126/2020.

Sankar, (A-3),
S/o.Ponnusamy,
Therani Village,
Alathur Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Sub-Inspector of Police,
Padalur P.S.
Cr.No.805/2020.
Offence U/Ss.294(b), 307 & 506(ii) IPC.

... Respondent/Complainant.

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This emergent petition coming on this day before me for order in the form of e-bail by Thiru.A.Pagutharivalan, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/Ss.294(b), 307 & 506(ii) IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 29.05.2020 and the petitioner was remanded on 30.05.2020 and due to serious health condition of the petitioner/accused, he was admitted at Govt.

Hospital, Trichy as inpatient and he has not committed any such alleged offences and he is falsely implicated in this case and if he is released on bail, he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor has not given any reply till 03.15 p.m. On perusal of records, the petitioner is the 3rd accused and he was remanded on 30.05.2020 and at the time of judicial custody, the health condition of the petitioner is very serious and admitted at Trichy Government Hospital by the jail authority. The jail authority also intimated that the petitioner admitted due to heart attack and took treatment in Trichy Government Hospital as inpatient.

Considering the health condition of the petitioner, this Court granting bail on conditions:

(i) that the petitioner/accused is directed to co-operate with the investigation agency after discharged from hospital, and also the petitioner to report the concerned Judicial Magistrate.

Pronounced by me through email, this the 05th day of June, 2020.



Sh 5/6/2020
Principal District and Sessions Judge,
Perambalur.

COPY TO:

1. The Judicial Magistrate No.II, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Padalur P.S.
4. The Advocate for the petitioner.